

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-205(ND)/2018

M/s RS Ortho Technologies Industries Ltd. ...Applicant
Vs.
Adiva Hospital ...Respondent

Under Section: Section 8 & 9 of IBC.

Order delivered on 10.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant
For the Respondent

Mr. Rahul Raj Malik, Adv.
Mr. Santosh Pandey, CS

ORDER

The Ld. CS for the corporate debtor makes a statement that invoices annexed in the application needs to be cross checked and verified from his client and whether the signatures appearing on the invoices of persons with different names are or were employed by the corporate debtor during that period. He further states that an affidavit will be filed to that effect, and with respect to the authenticity of the invoices and identity of doctor and patient reflected on the invoices. Three weeks are granted to both the parties and to complete their documents with the copy in advance to the other side. For further consideration on 3rd August, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**